

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD**

O.A/20/00098/2019

Date of order : 29.01.2019

Between:

1. J RAMA RAO, S/o Rajulu,  
Aged about 48 years,  
Occupation: Contingent Worker,  
O/o Chief Commissioner, Central Tax and Customs,  
Visakhapatnam Zone, Visakhapatnam-530035.

2. MANAS KUMAR PRADHAN,  
S/o Kunju Bihari Pradhan,  
Aged about 43 years,  
Occupation: Contingent Worker,  
O/o Chief Commissioner, Central Tax and Customs,  
Visakhapatnam Zone, Visakhapatnam-530035.

3. N.KANAKAMAHALAXMI,  
W/o Srinivasa Rao,  
Aged about 38 years,  
Occupation: Contingent Worker,  
O/o Chief Commissioner, Central Tax and Customs,  
Visakhapatnam Zone, Visakhapatnam-530035.

4. BURRY NOOKARATNAM,  
W/o Burry Veera Raju,  
Aged about 52 years,  
Occupation: Contingent Worker,  
O/o Chief Commissioner, Central Tax and Customs,  
Visakhapatnam Zone, Visakhapatnam-530035.

5. N.APPALAKONDA,  
S/o Late Chinnababu,  
Aged about 43 years,  
Occupation: Contingent Worker,  
O/o Assistant Commissioner, Central Tax and Customs,  
Vijayanagaram Division, Vijayanagaram,

6. GEDELA KONDAMMA,  
W/o Sankara Rao,  
Aged about 40 years,  
Occupation: Contingent Worker,  
O/o Assistant Commissioner, Central Tax and Customs,  
Vijayanagaram Division, Vijayanagaram,

APPLICANTS

A N D

1. The Union of India represented by  
its Secretary, Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi 110001,

2. The Chief Commissioner,  
Central Tax and Customs,  
Hyderabad Zone, Hyderabad,
3. The Chief Commissioner,  
Central Tax and Customs,  
Visakhapatnam Zone,  
Visakhapatnam-35,
4. The Principal Commissioner,  
Visakhapatnam GST Commissionerate,  
Central Excise Building,  
Visakhapatnam-35,
5. The Principal Commissioner of Central Tax  
and GST, Hyderabad-1 Commissionerate,  
Hyderabad,
6. The Assistant Commissioner,  
Central Tax and Customs,  
Vijayanagaram Division,  
Vijayanagaram.

... Respondents

Counsel for the applicant : Dr. A.RAGHU KUMAR

Counsel for the respondents : Mr.V.VENU MADHAV SWAMY,  
Addl.CGSC

**C O R A M :**

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MR. B V SUDHAKAR, MEMBER (A)

**O R A L   O R D E R**

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard Dr. A.Raghu Kumar, learned counsel appearing for the applicants and Mr. V. Venu Madhav Swamy, learned Additional Standing Counsel for the respondents.

2. The applicants are working as Contingent Casual Workers in the office of Chief Commissioner/Assistant Commissioner of

Central Tax and Customs, Visakhapatnam/Vijayanagaram. They completed more than 15 years of service in the Department as Contingent Casual Workers in anticipation of regularization. Similarly situated employees approached this Tribunal by filing OA 612/2011 before this Tribunal. The Tribunal allowed the OA and they were granted Temporary Status. Therefore, the applicants claim that they are fully eligible for grant of Temporary Status on completion of 240 days of service from the date of their initial engagement. They also state that they are covered by the order of the Hon'ble High Court of Judicature at Hyderabad in W.P.No.1208 of 2000 which was confirmed by the Hon'ble Supreme Court, wherein similarly situated employees were granted Temporary Status. The applicants submitted representations during the years 2014-2019. But there is no response from the respondents.

3. In the circumstances, we are of the view that this OA can be disposed of directing the respondents to dispose of the representations submitted by the applicants and confer the same benefit which was conferred on the candidates mentioned in the Establishment Order (N.G.O.) No.14/2019, dated 16.01.2019, within a period of eight weeks from the date of receipt of this order.

4. The OA is accordingly disposed of at the admission stage. There shall be no order as to costs.

(B V SUDHAKAR)  
MEMBER (A)

(JUSTICE R. KANTHA RAO)  
MEMBER (J)